

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(PIL) No. 2945 of 2018**

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Abdul Shakur Ansari	.....	... Petitioner
	Versus	
The State of Jharkhand & Ors.	.....	... Respondents

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**CORAM : HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

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For the Petitioner	: Mr.Rajeev Kumar, Advocate
For the State	: Mrs. Vandana Singh, Sr.S.C.-III

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**Oral Order**  
**11/ Dated 09.09.2021**

Perused the office note.

It is contended by the learned counsel appearing for the State that the direction to implead the Union of India through its Secretary, Ministry of Rural Development could not be carried out due to the Covid Pandemic.

Accordingly, this Court is directing the office of this Court make such amendment in the cause title and let the petitioner serve a copy of the writ petition as well as supplementary counter affidavit filed, on the learned Assistant Solicitor General of India within a week.

Put up this matter on 30.09.2021.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**